

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 178/MP/2020**

**Coram:**

**Shri Jishnu Barua, Chairperson**

**Shri I. S. Jha, Member**

**Shri Arun Goyal, Member**

**Shri P.K.Singh, Member**

**Date of Order: 25<sup>th</sup> March, 2023**

**In the matter of**

Petitioner under Section 79 of the Electricity Act, 2003 to adjudicate upon dispute between the Petitioner MSETCL and the Respondent Electricity Department of the Union Territory of Daman & Diu IN Daman & Diu in accordance to the Bulk Power Transmission Agreement (BPTA) entered into between the parties on 6.9.2011.

**And**

**In the matter of**

**1) Maharashtra State Electricity Transmission Company Limited**

Prakashganga, Plot No. C-19, E-Block,  
Bandra Kurla Complex, Bandra (East),  
Mumbai-400 051,

**... Petitioner**

**Vs.**

**1) Electricity Department of Daman & Diu,**

Vidyut Bhavan,  
Somnath-Kachigam Road,  
Kachigam, Daman 396210

**2) Maharashtra State Electricity Distribution Company Limited,**

Prakashgad,  
Bandra (East) Mumbai – 400051

**3) Western Regional Power Committee,**

F-3 MIDC Area, Marol,  
Andheri (East), Mumbai – 400093

**4) Ratnagiri Gas and Power Private Limited,**

NTPC Bhavan,  
Core-7, SCOPE Complex, Institutional Area  
Lodi Road, New Delhi 110003

**... Respondents**

**Parties present:**

Shri Sudhandhu S. Choudhary, Advocate, MSETCL  
Shri Mahesh P. Shinde, Advocate, MSETCL

**ORDER**

The Petitioner, Maharashtra State Electricity Transmission Company Limited (MSETCL), has filed the present Petition along with the following prayers:

- “(a) Direct the Respondent to pay the outstanding amount, as on 1.1.2020, amounting to Rs. 6,19,95,269 to the Petitioner;*
- (b) Direct the Respondent to continue paying the transmission charges as per the letter of WRPC, No. WRPC/Comml-I/4/2010/1052 dated 17.8.2010, notwithstanding the non-availability of power from RGPPL;*
- (c) Direct the Respondent to open the irrevocable revolving letter of Credit for amount of Rs.58,35,166/- (MTC Rs.29,17,583 x 2) from Nationalized/ Scheduled Bank;*
- (d) Direct the Respondent to pay interest at the rate of 9 % p.a. on amount of Rs. 6,19,95,269 since the date of filing this petition till realization of the amount;*
- (e) Direct the Respondent to pay costs of this litigation to the Petitioner; and/or*
- (f) Pass any other order in favour of Petitioner, that deems fit in the interest of Justice.”*

2. During the course of hearing on 22.3.2023, learned counsel for the Petitioner submitted that in a similar matter the Commission vide its order dated 4.2.2021 in Petition No.153/MP/2018 and Petition No. 154/MP/2018 filed by the MSETCL has already decided the issues raised in the instant Petition. Therefore, the present Petition may have become infructuous. Accordingly, learned counsel for the Petitioner sought permission to withdraw the present Petition.

3. In view of the submissions of the learned counsel for the Petitioner, the Petitioner is permitted to withdraw the present Petition.

4. Accordingly, the Petition No. 178/MP/2020 is disposed of as withdrawn.

**Sd/-**  
**(P.K.Singh)**  
**Member**

**sd/-**  
**(Arun Goyal)**  
**Member**

**sd/-**  
**(I.S. Jha)**  
**Member**

**sd/-**  
**(Jishnu Barua)**  
**Chairperson**